

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GVS INFRA & INDUSTRIES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	GVS INFRA & INDUSTRIES PRIVATE LIMITED (formerly know as SSVG ENGINEERING PROJECTS PRIVATE LIMITED)
2.	Date of incorporation of corporate debtor	30-06-2000
3.	Authority under which corporate debtor is incorporated / Registered	REGISTRAR OF COMPANIES, TELANGANA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TG2000PTC034812
5.	Address of the registered office and principal office (if any) of corporate debtor	AS PER MCA: 89, Shanthi Nagar, Masab Tank, Hyderabad – 500 082. TS
6.	Date of closure of Insolvency Resolution Process	03-04-2022
7.	Liquidation commencement date of corporate debtor	21-09-2022 (Certified Copy of the order received on 14/10/2022)
8.	Name and registration number of the insolvency professional acting as liquidator	S. KASTHURI RANGAN IBBI/IPA-001/IP-P-000064/2017-18/10150
9.	Address and e-mail of the liquidator, as registered with the Board	909A, RAGHAVA RATNA TOWERS, CHIRAG ALI LANE, HYDERBAD – 500 001. askrco@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	909A, RAGHAVA RATNA TOWERS, CHIRAG ALI LANE, HYDERBAD – 500 001. askrco@gmail.com



11.	Last date for submission of claims	14/11/2022
-----	------------------------------------	------------

Notice is hereby given that the National Company Law Tribunal, *Hyderabad* has ordered the commencement of liquidation of the GVS INFRA & INDUSTRIES PRIVATE LIMITED on 14th October 2021 under section 33 of the Code. (Order received through mail 14th October '2022)

The stakeholders of GVS INFRA & INDUSTRIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 14th November 2022 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : S KASTHURI RANGAN

Date and place: : 15/106/2022 - HYDERABAD

